711

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Diary N	10. 5915 dt 10/7/201
CP (Civ	(1/Criminal) 397/01 38A/TA 1887/00
Between	of a an all a later
Ву	(Name of the Coursel, if any)
And	Grove of NCTD & Respondent(s)
Ву	(Name of the Counse), if any)
Subject	: (No.) Deptt. (No.)
REPOR	T OF THE SCRUTINY OF CONTEMPT OF COURT PETITION (CIVIL/CRIMINAL)
1.	Whether the name (including as far as possible, the name of father/mother/husband), age,
	occupation & address of the petitioner(s) and the respondent(s) are given?
NOTE:	Where the respondent is an officer, his name, designation and office address alone are enough.
2.	Whether the parties impleaded as petitioner(s) & respondent(s) are proper?
	In case of Civil Contempt for disobeying the order of the Tribunal, it is the party in whose favour the direction is issued that can be made impleaded as petitioner and
.21	the party against whom the direction is impleaded as respondent.
(b)	In case of criminal contempt, the party who is alleged to have committed contempt, that can be impleaded as respondent.
3.	Nature of the Contempt (Civil or Criminal) and the provisions of the Act invoked?

4. (a) Date of alleged Contempt? - Old 15

(b) Date of filing of the Contempt 197 Petition ?

(c) Whether the petition is barred by the limitation under Section 20 of the Contempt of Courts Act, 1971?

- Whether the grounds and material facts constituting 5. (a) the alleged contempt are given?
 - Whether the grounds and facts alleged in the petition care product of years at divided into paragraphed and a source of the desirable numbered?
 - Whether the petitions his was a result to the petitions has a result to the petitions with the petitions and the petitions and the petitions are the petitions and the petitions and the petitions are the petitio accompanied by supporting documents or ceritified/
 photostate (attached) copies: of the original thereof?
 - (d) If the petitioner relies upon any other document(s) in his possession, whether copy of such document(s) is/are filed alongwith the petition?
 - (e) Whether the petition and its approximate the petition and its annexures have been filed in a paper book form and duly indexed and paginated?
 - Whether three complete sets of (f) the paper-book have been filed in case there are more respondents than one?
 - Whether equal number of extra copies of paper-book have been filed in case there are more against the respondents than one?

No affidavit is required if
the Motion is by Attorney
General/Solicitor General/
Additional Solicitor General NOTE: Addtitional Solicitor General.

8. Whether the petitioner and his Advocate have signed the petition indicating the place and date?



The proposed Contempt petition arises out of an order

Α.

	102101
	dated // / passed by a Bench consisting of Hon'ble
	Howse Apt town fustice Histor Hyarwand
	Haise Mr. Govindan S, Tampi m(A)
	The petitioner(s) contention is that the aforesaid
	order of the Tribunal has not been complied with and the respondent(s) has/have committed contempt. The papers are in
	order. May list the CP before the Bench for preliminar
1	hearing under Rule 7 (i) of the CAT (Contmept of Courts) Rules, 1992.
·	OR
	B. The Contempt Petition (Civil/Criminal) is deficient in
	B. The Contempt Petition (Civil/Criminal) is deficient in respect of item Nos and
	(a) Petition has not been filed as durable white
<i>r</i> -	foolscape folio paper of Metric A-4 size (30.5 cm long & 21.5 cm wide) with a left margin of
~~	5 cm and right margin of 2\3 cm.
	(b) Please also ensure that the parties arrayed in the CP should be made as parties in OA.
. •	the CP should be made as parties in OA.
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<i>i</i> •	
· ,	If approved we may notify the Contempt Petition under
	objection rectify within seven days.
\.	olz.
) ~'	17/7/2001
	DEALING AS STANT COUNTY O
	EC COUNTY O
	Date 19.7-200/
	7/2001
	Motie RAG esthis can is sent by conculation for the Harsle chairman on
	JOINT REGYLSTRAR is Sent by Cas Bullation
	1 tt. 1. 1 exculation
	govine Haisle Chaerman on
	(T = 200)
<d c	C/FN3>
	Rend the CP Till
	1 DA To decided 1
<u>\</u> .	
	b
)'	/G \

- 9. In case of Civil Contempt whether the petition is accommpanied by a Certified copy of the judgement/degree/order/writ/undertaking alleged to have been disobeying by the alleged contemner?
- 10. (a) In case of criminal contempt, not covered by Section 14* of the Contempt of Courts Act, whether the petitioner has produced the consent obtained from the Attorney General/Solicitor General/Additional Solicitor General?
 - (b) If not, whether the petition containes the reasons thereof?
 - (* Contempt committed in the presence or hearing of the Member(s).
- 11. Whether the petitioner had previously made a Contempt Petition on the same facts? If so, have the following been furnished:
 - (a) Number of the petition?
 - (b) Whether the petition is pending?; and
 - (c) If disposed of, nature/result of the disposal with date?
- 12. Whether the draft charges are enclosed in a separate sheet?

FOR ATTENTION: Orders on the adminstrative side have to be obtained from the Chairman/Vice Chairman or Member designated in case of action for criminal contempt, as required by Riule 7 (ii) before placing for preliminary hearing.

Cestifica copy of ander all 15/3/01 files

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Contd..../~

Before The Central Admn. Tribunal (Principal Bench) New Delhi

In The Matter Of

C.P.(Civil) No.

In O.A. 1887/2000

Shri M.M.Chandra

Applicant

V/S

Shri Vivek Rae Secretary (Planning) GNCTD & Ors.

Respondents

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1.	Contempt Petition(Civil) alongwith Memo of Parties, draft charges, affidavit	1 -	4
2.	Annexure-C1 (Certified copy of CAT(PB) Order dt. 15.3.2001	. 5 -	6

(Deepak Verma)

Advocate CAT Bar Room, Faridkot House New Delhi

New Delhi Dt. 9/7/2001

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reled Today 10 III 2001

दिखल नo/Filing ी उपर्णजस्ट्रांर/Dy.Registrar

Before The Central Admn. Tribunal (PB) New Delhi
C.P.(Civil) No. 97 /2001
In O.A. No. 1887/2000

(Memo of Parties)

Shri M.M.Chandra s/o Shri I.C.Pant Y-281 B/12 Noida G.B.Ngr*(UP)

Applicant

V/S

- Shri Vivek Rae
 Secretary (Planning)
 Govt. of NCT of Delhi
 Players Bldg. I.P. Eshole &
 New Delhi
- Shri C.M.Vasudeva
 Secretary
 Dept. of Expenditure,
 Ministry of Finance
 North Block, New Delhi
- Joint Secretary, (UT)
 Ministry of Home Affairs,
 North Block, New Delhi

Respondents

Before The Central Administrative Tribunal Principal Bench N.Delhi

C.P.(Civil) No.

/2001

In O.A. 1887/2000

Application on behalf of the applicants for Contempt of the Honble Tribunal u/s 17 of the C.A.T Act r/w Rule 5 of the CAT (Contempt of the Court) Rules 1986 ¢ the Contempt of Courts Act, 1971.

Most Respectfully Showeth

That the Honble Tribunal in its Order dt. 15.3.2001 (Annx-C1) has observed that

- ...the learned advocate appearing on behalf of the respondents, has placed on record a communication of 5.3.2001 addressed by the Govt. of India, Ministry of Home Affairs to the Secretary (Planning) Govt. of NCT of Delhi whereby the Central Govt. has approved the revision of pay-scales of Assistant Programmer and Data Processing Supervisor as claimed in the present O.A. This is in addition to the approval similiarly granted on 16.12.99 at Annexure-Al to the O.A. Whish approval was on certain conditiona. Later approval of 5.3.2001 is unconditional,
- 2. That the Learned Tribunal directed the Respondents to grant the revised pay scales as claimed by the applicants in terms of aforesaid approval of 5.3.2001 expeditiously and within a period of three months.
- 3. That despite of this the Respondents have not granted the revised pay scales applicable w.e.f. 11.9.89 to the applicants nor sought any extension of time, till filing of this Contempt Petition, although the stipulated period had expired. The respondents therefore, intentionally, willfully, voluntary & knowingly disobeyed the Orders of the Honble Tribunal & committed Contempt

Prayer- In view of the facts stated above, the applicants pray
the Honble Tribunal (i) that the respondent be
proceeded against for Contempt (ii) Impose cost on
the respondent & in favour of applicants. Prayed Accordingly

New Delhi

Dated-9.7.2001

Applicant

Verification-

I M.M.Chandra s/o Sh.I.C.Pant r/o Y-281 B/12 Noida do hereby verify that the contents of para 1 to 3 are true & correct & nothing is concealed therefrom.

Verified at New Delhi on this 9th day of July, 2001

Deponent

DRAFT CHARGES

applicant in the aforesaid O.A. state & charge S/Shri
Vivek Rae, C.M. Vasudeva, P.K. Jalali &
that you have voluntarily, willfully & intentionally,
knowingly & in a revengeful manner disobeyed the Orders
passed by the Honble C.A.T. (PB) New Delhi on
Therefore you have rendered yourself liable to be
proceeded against & punished by this Honble
for contempt of this Court.

New Delhi Dated 9/7/2001

Applicant

AFFIDAVIT

- M. M. Chandra 8/O Shri applicant in the accompanying C.P(Civil) No. /200 in O.A. 1887 /2000 do hereby somenly affirm
- That I am conversant with the facts of the case and competent to swear this affidavit. The petition has been drafted by my counsel under my instructions & I have understood the same. The contents of which are not being reproduced for make of brevity but may be treated part of the same.
- That the Annexures are certified copies of the Orders of this Honble Tribunal
- That no material fact is concealed

(Deponent)

Verification-

Verified that the contents of the above petition are true to the best of my knowledge E belief and no part of it is false.

Verified at Now Delhi on this 9 day of July 2001.

(Deponent)

Signed & Begrn before me

(Deepak Verma) 9.7.200

Reetak Vernia.

OA NO.1887/2000

NEW DELHI, THIS THE 15TH DAY OF MARCH, 2001.

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

- M.M.Chandra s/o Sh.I.C.Pant Y-281 B/12 Noida
- Dimple Thapar s/o Sh.L.R.Thapar E-8 Mukhram Garden, Tilak Ngr,N.Delhi
- S.K.Johri s/o M.S.Johri
 C 6/442 Yamuna Vihar Delhi
- Satya pal s/o Sh.Babu Ram
 NZ 1252 A Nangal Raya N.Delhi-46
- Mohan Singh s/o Sh.Kamal !Singh 1400 Laxmi Bai Ngr N Delhi-20
- 6. Vijay Shendra s/o Late Sh. G.R.Shendra A-9 Sector 20 Noida
- 7. Harbir Singh s/o Sh.Shri Ram Village Nizampur Hapur
- Maya Ram Tomar s/o Late Sh.K.S.Tomar
 E 25 Lane No.1 East Vinod Ngr. N.Delhi
- 9. Ramesh Kumar s/o Late Sh.R.P.Singh 197 B J&K Dilshad Garden Delhi
- 10 Ashok Kumar Meena s/o Sh.Ramjilal WZ 125 Darghana Village, N.Delhi-12
- N.Sushil Kannan s/o Sh.A.R.Narsimha S-IV 909 R.K.Puram New Delhi-22
- 12. A.P.Gautam s/o Sh.S.P.Singh Gautampuri Dadri G.B.Ngr.
- 13. Om Pal Singh s/o Sh.Ram Dass 5-68 Gharoli Extn. Delhi-96
- 14. Ch.Murli Krishna s/o Sh.Srinivas Rao B1/357 Janakpuri N.Delhi - 58

Applicants

(BY ADVOCATE SHRI DEEPAK VERMA

UNION OF INDIA/GOVT. OF NCT DELHI

- 1, The Principal Secretary (Planning)
 Govt. of NCT of Delhi
 1.Kirpa Narain Marg, Delhi-54
- 2. The Secretary
 Dept. of Expenditure
 Ministry of Finance
 North Block, N.Delhi
- 3. The Joint Secretary (UI)
 Ministry of Home Affairs
 North Block, N.Delhi

Respondents

(BY ADVOCATE SHRI VIJAY PANDITA)

1

O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

Applicants herein are Assistant Programmers and Data Processing Supervisors. They claim refixation pay in the revised scale of Rs. 2000-3200 (Pre οf revised) with effect from 11.9.1989 or the date of their joining whichever is later. Shri Vijay Pandita, the learned advocate appearing on behalf of the respondents, has placed on record a communication of 5.3.2001 addressed by the Government of Ministry of Home Affairs to the Secretary (Planning), Delhi whereby the Central Government of NCT of Government has approved the revision of pay scales of Assistant Programmer and Data Processing Supervisor as claimed in the present OA. This is in addition to the approval similarly granted on 16.12.1999 at Annexure A1 to the OA which approval was on certain conditions. Later approval of 5.3.2001 is unconditional. In view of the later approval of 5.3.2001, in our view, nothing now survives in the present OA. Respondents will grant the revised pay scales as claimed by the applicants in terms of the aforesaid approval 5.3.2001 expeditiously and within a period of three months from the date of service of this order.

2 Present OA is disposed of in the aforestated terms. No costs.

(Member (A)



(Mashok Agarwai)

प्रमामित सत्यप्रतिस्तिष् EBRTIFIED TRUE COPY दिवाद/Dated........................

बन्दान जिन्हारी/Section Office के केन्द्रीय अश्यानिक जिन्हरण Central Administrative Tribusel प्रधान न्यापणीठ, भा दिल्ली "rincipal Bench, New Delbi





CONTEMPT PETITION NO. 397/2001 IN OA NO.1887/2000

NDH 25/2/07

IN THE MATTER OF:

M.M.CHANDRA

..... PETITIONER

VERSUS

SHRI VIVEK RAE & OTHERS

.....RESPONDENTS

AFFIDAVIT ON BEHALF OF RESPONDENT NO.2

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5	Nemo of appearance	9.

DHD 28.9.2KI

file by L. V. Son HO) A-CGSZ

(C. M. VASUDEV)
Sectedity
Ministry of Finance
(Deptt of Expenditure)
New Delni.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



CONTEMPT PETITION NO. 397/2001 IN OA NO.1887/2000

IN THE MATTER OF	IN	1 THE	MA	ITER	OF
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M.M.CHANDRA

..... PETITIONER

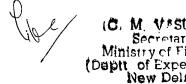
VERSUS

SHRI VIVEK RAE & OTHERS

.....RESPONDENTS

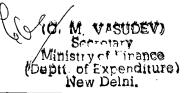
AFFIDAVIT ON BEHALF OF RESPONDENT NO.2

- I, C.M.Vasudev, s/o S.N.Vasudev, aged 58 years, Secretary, Department of Expenditure, Ministry of Finance, New Delhi do hereby solemnly affirm and state as under:
- 1. That I am working as Secretary in the Department of Expenditure, Ministry of Finance, New Delhi and am competent to swear this affidavit. I am fully conversant with the facts of the case.
- 2. That a proposal was received by the Ministry of Home Affairs, Government of India from the then Principal Secretary (Planning), Government of National Capital Territory of Delhi vide his d.o. No. 10/17/95/DES/PLG/7348 dated the 27th July, 1998 for revision of the pay scales of Assistant Programmers/Data Processing Supervisors working under the Government of National Capital Territory of Delhi w.e.f. 11.9.1989. The matter was considered in the Ministry of Home Affairs who recommended the proposal of the Government of National Capital Territory of Delhi for upgradation of pay scales of Assistant Programmers/Data Processing Supervisors for the concurrence of



the Answering Respondent on 15th February, 1999 and again with some clarifications on 9th July, 1999. The matter was considered and the Ministry of Home Affairs were advised on 24th August, 1999 to revise the pay scales of EDP posts with the approval of their Financial Advisor as stipulated in the O.M. No.7(1)/IC/86(44) dated 11.9.1989.

- 3. That the Answering Respondent has been informed by the Ministry of Home Affairs that in view of this advice an order was issued by them on 16.12.1999 (copy enclosed as Annexure I) revising the pay scales of Assistant Programmer/Data Processing Supervisor from Rs.1640 2900 to Rs.2000 3200 (pre-revised) w.e.f.11.9.1989.
- 4. That the Answering Respondent had also been informed by the Ministry of Home Affairs that the aforesaid order for revision of pay scales was not implemented by the Government of National Capital Territory of Delhi on the ground that the order of the Ministry of Home Affairs was conditional. The matter was again considered by the Ministry of Home Affairs and referred to the Answering Respondent on 31st January, 2001 for relaxation of the conditions relating to the rationalized EDP cadre. The Ministry of Home Affairs was again advised on 20th February, 2001 to revise the scales of these posts with the approval of their Financial Advisor duly clarifying that Recruitment Rules may be amended to ensure uniformity in future. Accordingly, Ministry of Home Affairs has with the approval of their Financial Advisor revised the order dated 16.12.1999 vide letter No. 13028/201/2001-Delhi-II dated 5.3.2001 (copy enclosed as Annexure II) according to which recruitment rules were to be modified to ensure uniformity in future.
- 5. That the Hon'ble Tribunal in its order dated 15.3.2001 in O.A.No. 1887/2000 (Annexure III) while directing the respondents to grant the revised



100

pay scales in terms of the order of 5.3.2001 within three months of service of their order, was also pleased to discuss in detail the order dated 5th March, 2001 issued by the Ministry of Home Affairs and observe that "Later approval of 5.3.2001 is unconditional, in view of the later approval of 5.3.2001, in our view, nothing now survives in the present O.A.".

6. That it is respectfully submitted in this regard that the matter regarding implementation of the order of the Ministry of Home Affairs and the Hon'ble Tribunal in OA No. 1887/2000 falls entirely within the administrative jurisdiction of the Government of National Capital Territory of Delhi and the Answering Respondent (i.e. the Secretary, Department of Expenditure, Government of India) has no role to play in the matter.

7. That the Answering Respondent has not in any way disobeyed the directions/orders passed by this Hon'ble Tribunal.

8. That the Answering Respondent has the highest respect for the Hon'ble Tribunal and shall never disobey or disregard the directions given by the Hon'ble Tribunal.

PRAYER

In the facts and circumstances as submitted above, the Answering Respondent most humbly prays that the Hon'ble Tribunal would be most gracious to discharge notice of Contempt to the Answering Respondent (Respondent No.2). It is prayed accordingly.

DEPONENT

(C. M. Vasudev)
Secretary
Ministry of Finance
(Deptt of Expenditure)

1 (4)

VERIFICATION

Verified at New Delhi on this the 28 day of September, 2001 that the contents of the above affidavit are true and correct to my knowledge based on official records and no part of it is false and nothing material has been concealed therefrom.

DEPONENT
(C. M VASUDEV)
Secretary
Ministry of Finance
(Deptt of Expenditure)
New Delni.

Som before me

HAMEKUREL

No.14011/119/98-Delhi-II Government of India Ministry of Home Affairs

New Delhi, the 16th December, 1999

To

The Principal Secretary(Planning), Government of N.C.T. of Delhi, 1, Kripa Narain Marg, Delhi-54.

Sub: Revision of pay scales of Assistant Programmer/Data Processing Supervisor in Govt. of NCT of Delhi w.e.f. 11.9.1989 and 1.1.1996

Sir,

I am directed to refer to the letter No.10(17)/95/DES/Plg./7348 dated the 27th July, 1998 of the Govt. of NCT of Delhi on the subject mentioned above and to convey the approval of the Central Government for revising the pay scales of Assistant Programmer and Data Processing Supervisor under the Government of NCT of Delhi as under:

	Designation of the post	Existing Pay Scales (Rs)	Revised Pay Scales (RE)
I.	Asstt. Programmer	1640-2900 (Before V CPC)	2000-3200 (w.e.f 11.9.89)
		5500-9000 (after V CPC)	6500-10500 (w.e.f 1.1.96)
II	Data Processing Supervisor	1640-2900 (Before V CPC)	2000-3200 (w.e.f.ll.9.89)
		5500-9000 (after V CPC)	6500-10500 (w.e.f. 1.1.96)

This sanction is issued subject to the condition that the posts in EDP Cadre of the Government of NCT of Delhi conform to the rationalised pay structure and the terms and conditions laid down in the Ministry of Finance, Department of Expenditure OM No.7(1)/IC/86(44) dated 11.9.89 read with the OM No.7(1)/IC/86(44) dated 12.1.90.

(C. M. VASUDEV)
Secretary
Ministry of France
(Deptt of Excel diture)
New Delni.

Cont...2/-

3. The expenditure involved will be met out of the budget of the Government of NCT of Delhi.

4. This issues with the approval of the Integrated Finance Division of this Ministry vide their Diary No.2456/AFA(P)99 dated 10.12.99.

Yours faithfully,

Under Secretary to the Govt. of India Ph: 301-9081

v CPC - Fifth Central Pay Commission.

Copy to:

Controller of Accounts, Govt. of NCT of Delhi, Delhi.

- 2. Integrated Finance Division, Ministry of Home Affairs, New Delhi w.r.t. their Dy.No. referred to above.
- Shri T.S. Bhatia, Under Secretary, Ministry of Finance, Department of Expenditure (E.III Desk), North Block, New Delhi.

Under Secretary to the Govt. of India Ph: 301-9081

V CPC - Fifth Central Pay Commission.

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(C. M V'SUDEV)

Schotary

Ministry (frinance

(Deptt of Excenditure)

New Delni.

-7- 11. -1 Annexuse 11

P-381/C

No. U. 13028/201/2000-lkilhi-l Government of India Ministry of Home Affairs

North Block, New Delhi.

Dated the 514March, 2001.

To

Shri Vivek Rae, Secretary (Planning), Govt. of NCT of Delhi, New Delhi.

Sub: Revision of pay scales of Assistant Programmer/Data Processing Supervisor in Govt. of NCT of Delhi w.e.f. 11.9.1989 and

Sir,

. <u>.</u>

I am directed to refer to Government of NCT of Delhi's lotter No.10(17)/95/DES/Plg/8519 dated the 6th November, 2000 on the above captioned subject and to convey the approval of the Central Government to revising the pay scales of Assistant Programmer and Data Processing Supervisor under the Government of NCT of Delhi as under:-

·	Designation of the post	Existing Pay Scales (Rs.)	Revised Pay Scales (Rs.)
1.	Asstt. Programmer	1640-2900 (Before V* CPC)	2000-3200 (w.e.f. 11.9.89)
	Ι,	5500-9000 (after V CPC)	6500-10500 (w.e.i. 1.1.96)
1.	Data Processing Supervisor	1640-2900 (Before V CPC)	2000-3200 (w.e.f. 11.9.89)
		5500-9000 (after V CPC)	6500-10500 (w.e.f. 1.1.96)

The expenditure involved will be met out of the budget of the Government of NCT of Delhi.

3. In terms of O.M. No.7(1)/IC/86(44) dated 11.9.1989 the recruitment rules may be simultaneously amended in the light of the model recruitment rules framed by Department of Personnel & Training. Accordingly, designation, scales of pay, method of recruitment, direct inclusion etc. may be made as per the model recruitment rules to ensure uniformity in future. An action taken report in this regard may be jurnished to this Ministry at earliest.

4. This issues with the approval of the Integrated Finance Division of Ministry of Home Affairs vide Dy. No. 440/AFA(P)/2001 dated 27th February, 2001.

Yours faithfully,

Completelle Kumpiets in a

Dy. Secretary to the Govt, of Indla

Tele : 301-5696

*V CPC - Fifth Central Pay Commission

'Llog/

(C) M V*SUDEV)
| Secretary
| Ministry of Finance
(Deptt of Excenditure)
| New Delni.

Annexure III

O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

Applicants herein are Assistant Programmers and Data Processing Supervisors. They claim refixation of they in the revised scale of Rs. 2000-3200 Clin revised) with effect from 11.9.1989 or the date of their joining whichever is later. Shri Vijay Pandita. the learned advocate appearing on behalf of respondents, has placed on record a communication of 5.3.2001 addressed by the Government Ministry of Home Affairs to the Secretary (Planning) Government of NCT of Delhi whereby the Government has approved the revision of pay scales of Assistant Programmer and Data Processing Supervisor as claimed in the present OA. This is in addition to the approval similarly granted on 16.12.1999 at Al to the OA which approval was on certain conditions: Pater approval of 5.3.2001 is unconditional. In view of the later approval of 5.3.2001, in our view, nothing now survives in the present OA. Respondents will grant the revised pay scales as claimed by the applicants in terms of the aforesaid approval of 5.3.2001 expeditiously and within a period of three months from the date of service of this order:

2) Present OA is disposed of in the aforestated terms.\ No costs.

//Govindan S. Tampi) Member (A)

SUS AND A

11.5

CRELA -. CREAMAN

्राप्तान्त्र - . (वित्तान्त्री) - . .

विवाधः

भागाम ना कार्नाम्बद्धाः हिन्द्री

Mastyok Agarwari

Chairman

Sentral Administrative Tribusal

Principal Reach, New Dolhi

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(C. M. VASUDEV)
Secret: V
Ministry of Finance
(Deptt of Exerciditure)
New Delni.

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in the central administrative tribunal,

PRINCIPAL BENCH NEW DELHI.

O.A. NO. 1887 OF 2000

IN THE MATTER OF :

M.M. Changes

M.M. Chandre

....APPLICANTS

VERSUS

& Viveklae Em

....RESPONDENTS

The Registrar, Central Administrative Tribunal, Principal Bench, New Delhi.

MEMO OF APPEARANCE

Please enter my appearance on behalf of the Applicants/Respondents in the aforesaid matter. I have been authorized by the Applicants/Respondents to plead/defend the matter herein above mentioned.

(R.V. SINHA)
Addl.Central Govt. Standing Counsel
540-541, Lawyers' Chambers
Patiala House Court

Date:

New Delhi.